



**ORIENTAL**  
UNIVERSITY  
INDORE



**FACULTY OF LAW**



2nd DR. K.L. THAKRAL MEMORIAL  
MOOT COURT COMPETITION

# 2nd Dr. K.L. Thakral Memorial Moot Court Competition 2024

Preliminary Rounds | Quarter, Semi-final & Final Rounds  
15 November 2024 (Online) | 29th- 30th November 2024 (Offline)



**WIN  
PRIZES**

worth **1,00,000**  
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# ORIENTAL UNIVERSITY

INDORE



## ABOUT INSTITUTION

**O**riental University is the first self-financed Private University of Indore established in 2011. Oriental Group is one of the top names in education in Central India since 1995. Oriental Group the most sought-after name for quality education in Madhya Pradesh. Oriental University is spread over 77 acres of lush green sprawling campus on Indore-Ujjain highway near the International Airport and new proposed railway station.

The philosophy of Oriental University (OU) is to contribute in a broader sphere, thereby offering diverse courses in Agriculture, Commerce, Computer Science and Application, Education, Engineering, Humanities and Social Sciences, Law, Management, Pharmacy, Science, and Library and Information Science.



**F**aculty of Law is a constituent unit of Oriental University, Indore, established with the objective of bringing intellectual awakening and overall development of people of our country through education. It aims to be a self-sustaining institution of higher learning and research in quality legal education transcending national boundaries which is intellectually stimulating and imbibes a culture of justice in young professionals.



## ABOUT DR. K. L. THAKRAL

The indomitable spirit of a leader, the enthusiasm, and the dream of a visionary marked the personality of Dr. K.L. Thakral, who brought the Oriental Group to reality. Fondly referred to as 'Babuji' his towering presence and essence can be sensed in the traditional 'Guru Shishya Parampara' inculcated in the Oriental campus.

His indomitable spirit reverberates on the campus, even after his passing away. Not deterred by the strains, striving during the pre & post-partition era, he has truly attempted to make the country proud.

His astute business acumen, passion for discipline and efficiency, meticulous planning, drive sense of mission with comfortable dynamism ultimately defines the work culture of the Group.

"Oriental University stands as a living testimony to a man, who has poured his life, blood, and undaunted efforts into a monument, which has become life with myriad colors and the canvas, to reflect the thoughts of its founder."



## FROM THE DESK OF CHANCELLOR

As the Chancellor of Oriental University, it is my privilege to invite you to the 2nd Dr. K.L. Thakral Moot Court Competition, 2024. Aligned with the university's vision of fostering academic excellence and producing leaders who will contribute meaningfully to society, this competition offers law students an opportunity to hone their advocacy skills and deepen their understanding of legal principles.

This is a platform where young legal minds can challenge themselves and grow into the professionals our society needs. We look forward to your participation and to witnessing the passion and dedication of future leaders of law.

**SHRI PRAVEEN THAKRAL**  
Chancellor, OUI



## FROM THE DESK OF PRO CHANCELLOR

After the successful conduction of the First Moot Court Competition last year, I am delighted to invite all law students to participate in the 2nd Dr. K.L. Thakral Moot Court Competition, 2024. This prestigious event reflects our commitment to nurturing innovative legal minds ready to tackle contemporary legal challenges.

You will have the opportunity to engage in online shortlisting rounds, followed by the quarter-finals, semi-finals, and finals, all taking place on our campus. I encourage you to seize this opportunity and help us strengthen the vibrant legal community we are building at Oriental University.

**SHRI GAURAV THAKRAL**  
Pro Chancellor, OUI



## MESSAGE FROM THE DESK OF VC

I am excited to invite all law students to participate in the 2nd Dr. K.L. Thakral Moot Court Competition, 2024. Following the success of last year's event, this competition continues to reflect Oriental University's commitment to nurturing a culture of analytical thinking, effective advocacy, and legal scholarship.

Our goal is to provide a stimulating environment where aspiring legal professionals can engage in meaningful dialogue, collaborate with peers, and refine their skills essential for a successful career in law.

**Prof. (Dr.) Sunil K. Somani**  
Vice Chancellor, OUI



## FROM THE DESK OF PRO-VICE-CHANCELLOR

I am honored to extend an invitation to all law students to participate in the 2nd Dr. K.L. Thakral Moot Court Competition, 2024. This second edition is poised to offer a more enriching and comprehensive learning experience, aimed at deepening your understanding of legal principles and enhancing your legal and advocacy skills.

This competition further presents a unique opportunity for you to showcase your talents, contribute to stimulating discussions, and play an active role in the flourishing legal community at Oriental University. I encourage you to embrace this opportunity and participate wholeheartedly.

**Prof. (Dr.) Dhruva Ghai**  
Pro-Vice Chancellor, OUI



## FROM THE DESK OF DEAN ACADEMICS

I am pleased to invite all law students to participate in the 2nd Dr. K.L. Thakral Moot Court Competition, 2024. While academic excellence is a cornerstone of your education, it is equally important to recognize the value of extracurricular activities in shaping well-rounded legal professionals. Participating in events like this moot court competition allows you to apply theoretical knowledge in practical settings, enhancing critical thinking, communication skills, and the ability to work collaboratively under pressure. Such experiences are essential for developing the competencies needed in the legal field and prepare you to tackle real-world challenges. I encourage each of you to seize this opportunity to engage actively, learn from your peers, and cultivate the skills that will define your success as future legal leaders.

**Prof. (Dr.) Garima Ghai**  
Dean Academics, OUI





## MESSAGE FROM THE DESK OF DIRECTOR

The 2nd Dr. K.L. Thakral Moot Court Competition is an opportunity for the participants, to showcase their legal knowledge, critical thinking, and persuasive advocacy. The competition showcases the fundamental nature of the legal profession, emphasizing the importance of articulating arguments, quick thinking, and compelling cases. Participants are called upon to confront and overcome obstacles, showcasing their passion for equity and upholding legal principles. The competition aims to shape an individual's legal education and identity as a lawyer. Participants should trust their preparation, believe in themselves, and take chances. The dichotomy between triumph and defeat is present in the courtroom, and those who exhibit courage and capitalize on opportunities will ultimately achieve success.

The competition serves as a catalyst for personal growth and development, offering valuable insights, enduring connections, and indelible recollections that will greatly influence their career in law. Let these words kindle your fire, feed your drive, and motivate you to do your best. I extend my sincerest well wishes to all individuals involved, expressing hope for the triumph of justice.

**Mrs. Sonia Thakral**  
Director, Faculty of Law

## MESSAGE FROM THE DEAN FACULTY OF LAW, OUI



I am delighted to announce the 2nd Dr. K.L. Thakral Moot Court Competition, 2024. This competition serves as an important platform for law students to enhance their legal argumentation skills and engage with significant legal issues. The vision of law schools should be to nurture well-rounded legal professionals who are equipped to address complex societal challenges and advocate for justice. I invite law students from across the nation to participate in this transformative experience.

**Prof. (Dr.) R.S. Solanki**  
DEAN, FACULTY OF LAW, OUI

## MESSAGE FROM THE HOD, FACULTY OF LAW, OUI



I am excited to announce the 2nd K.L. Thakral Moot Court Competition, 2024. Competitions like these play a crucial role in the personal and professional development of law students. They provide a unique platform for participants to enhance their legal argumentation skills, allowing them to tackle real-world legal issues in a simulated environment. Such experiences not only sharpen their research and writing abilities but also build confidence in public speaking and critical thinking. Furthermore, these competitions encourage collaboration and networking, enabling students to connect with peers and legal professionals, which is essential in today's legal landscape. By participating, students gain invaluable insights that contribute to their overall growth and prepare them for future challenges in the legal field.

**Dr. Ankita Nirwani**  
Hod, FACULTY OF LAW, OUI

## Message of Convenor, The Moot Court Society



As the Convenor of the Moot Court Society at Oriental University, Indore, I am delighted to extend a warm invitation to law students across the nation to participate in the 2nd Dr. KL Thakral Moot Court Competition. Mooting is a powerful tool for honing litigation skills, providing a platform to engage with real-world legal challenges. This competition is a meaningful step toward enhancing your advocacy, research, and presentation abilities. Through our own experiences, we have seen firsthand how mooting has shaped our understanding of the law, and we are excited to witness the talents of future advocates unfold. We eagerly look forward to your participation!

**Ms. Harshita Bindaiya**  
Convenor



**Poorva Vaishnav**  
(Member)



**Arushi Sharma**  
(Member)



**Varalika Parashar**  
(Member)



**Prajawal Kale**  
(Member)

# ABOUT PARTNERS

## LAWCTOPUS Media Partner

Lawctopus, started in 2010, is India's leading online media and education portal for law students and young lawyers. The media vertical, Lawctopus.com, reaches nearly 4 lakh readers every month. The ed-tech vertical, Lawctopus Law School (LLS) teaches more than 3000 learners every month. With a rating of 93.2/100, LLS' practical, online courses teach skills such as legal research, contract drafting, IP law and more. On the media site, content such as law-related conferences, workshops, internships, jobs, and career advisory pieces and blogs make Lawctopus the young lawyer's go-to friend and guide!

## LEGAL SPECS Industry Partner

Legal Specs is a leading legal consultancy dedicated to improving legal awareness and providing valuable resources to law students, professionals, and enthusiasts. By offering insights into various legal careers, opportunities, and courses, Legal Specs aims to empower individuals with the knowledge and tools needed to succeed in the legal field. Their mission is to enhance understanding and foster growth within the legal community.

## CODE F SOLUTIONS Industry Partner

Code F Solution is one of the growing private Forensic organizations. Code F Solutions are an ISO 9001:2015 and MSME-certified private Forensic organization having a skilled hand in providing confidential private investigations and special investigation services to individuals, Law firms, Insurance Companies, Financial institutions, Private Business holders and Government officials etc. They also provide hands-on training and supply customized forensic kits and standard equipment to government and private entities.

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## ABOUT THE COMPETITION



The Oriental University, known for its commitment to academic excellence and fostering a culture of legal knowledge, is proud to host the highly anticipated Oriental University's 2nd Dr. K. L. Thakral Moot Court Competition. This annual event stands as a testament to the university's dedication to providing law students with a platform to enhance their advocacy skills, immerse themselves in legal research, and engage in spirited arguments.

The Oriental University's 2nd Dr. K. L. Thakral Moot Court Competition aims to attract participation from esteemed law schools and universities across the nation, making it a melting pot of legal brilliance and intellectual curiosity.

The moot problem, carefully crafted by legal experts, presents participants with complex legal issues that test their analytical abilities and knowledge of the law. As participants navigate through intricate legal scenarios, they must conduct exhaustive research, analyze case laws, and present well-reasoned arguments before a distinguished panel of judges.

Throughout the competition, participants are encouraged to demonstrate not only their legal acumen but also their ability to work cohesively as a team. Mooting requires collaboration, compromise, and effective communication between teammates. It is a reflection of the attributes essential for success in the legal profession.

# IMPORTANT DATES



2nd DR. K.L. THAKRAL MEMORIAL  
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**1<sup>st</sup> October 2024**

Release of Moot Proposition

**19<sup>th</sup> November 2024**

Last date of payment of remaining amount  
[Qualified Teams only]

**08 November 2024** [23:59 IST]

Last date of Registration and Payment of Fees

**20 November 2024**

Release of 1st Waiting List

**10 November 2024** [23:59 IST]

Last date of clarification of Moot Proposition

**21 November 2024** [23:59 IST]

Last date of payment of remaining amount  
[Waitlisted Teams only from 1st Waiting List]

**09 November 2024**

Allotment of Team Codes

**22 November 2024**

Release of 2nd Waiting List

**13 November 2024**

Last date of submitting the Softcopy Memorial

**23 November 2024** [23:59 IST]

Last date of payment of remaining amount  
[Waitlisted Teams only from 2nd Waiting List]

**14 November 2024**

Researcher's Test [ONLINE]

**25 November 2024**

Last date of receipt of Hardcopy Memorial

**15 November 2024**

Prelims Round [ONLINE]

**29<sup>th</sup> November 2024**

Quarter Final Round + Semi Final Round  
[CAMPUS]

**16<sup>th</sup> November 2024**

Result: Declaration of List of Qualifying Teams

**30<sup>th</sup> November 2024**

Final Round + Valedictory Ceremony  
[CAMPUS]

# RULES OF THE COMPETITION



2nd DR. K.L. THAKRAL MEMORIAL  
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## A. GENERAL INFORMATION

1. This document comprises the Rules and Regulations for the 2nd Dr. K.L. Thakral Moot Court Competition 2024.
2. The Moot Court Competition is organized by the Faculty of Law, Oriental University, Indore (M.P.).
3. The Competition is scheduled to be held on- 14th November 2024 & 15th November 2024: (Researcher's Test & Preliminary Round Online) 29 November 2024 & 30 November 2024: (Quarter Final, Semi Final, and Final Round Campus)
4. The Organizers shall be responsible for all administrative matters concerning the competition and shall publish and disseminate all necessary information to the participating teams.
5. The official email id for all the correspondence is mootcourt@orientaluniversity.in

## B. INTERPRETATION

Unless otherwise stated, the following shall be construed here in

1. **"Organizer"** shall mean Faculty of Law, Oriental University, Indore.
2. **"Competition"** means 2nd Dr. K.L. Thakral Moot Court Competition, 2024.
3. **"Campus"** means the campus of Oriental University, Indore. The address of the Campus is- Faculty of Law, Oriental University, Opposite Revti Range, Gate

No. 1, Sanwer Road, Jakhya, Indore (M.P.) Pin- 453555

4. "Participating Team" means the team which has registered itself for the 2nd Dr. K.L. Thakral Moot Court Competition 2024 as per the rules given below.
5. "Moot Court Society" means the Moot Court Society of the Faculty of Law, Oriental University, Indore.
6. "Participating College/University/Institution" shall be presumed to be the parent institution of the Participating Team.
7. All the rules are only inclusive and not exhaustive for the competition.
8. The Competition shall be conducted in accordance with the rules and regulations mentioned hereunder. Participants are required to comply with the rules and regulations prescribed herein. Any deviation thereof would attract disqualification or other penalties mentioned subsequently.
9. For all purposes and in any dispute, the decision of the Moot Court Society of the Faculty of Law, Oriental University shall be final and binding.



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## C. ELIGIBILITY CRITERIA

1. All students enrolled bona fide in an undergraduate i.e., 3 years/ 5 years, and post-graduate law program conducted by any college or university shall be eligible for participation in the competition.
2. Each College/University/Institution shall be allowed to register only one team in the competition.
3. The participating team shall comprise a minimum of two and a maximum of three members. In a team of two members, both members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers and the third member of the team shall be designated as a Researcher.
4. Any change in the composition of the team will not be entertained once the memorials have been submitted except in cases of medical emergencies or as per the discretion of the Organizer. No additional student member is allowed to accompany the team. However, a team coach (Law Faculty) from the participating College/ University/ Institution may accompany the team. Additional accommodation charges will be applicable under such circumstances.



## D. REGISTRATION

- 1 The teams may register themselves by filling out the following Google Form, latest by 08th November 2024 (23: 59 IST).

<https://docs.google.com/forms/d/e/1FAIpQLScJWRG0oTFzQ91eREwKFyGGF G Z G c r E a F W T p x B Z I s X I 6 g Z N - I w / v i e w f o r m ? p l i = 1>

2. Teams are required to duly fill out the registration form. Before filling out the registration form, the payment shall be made to the following UPI ID and a screenshot shall be uploaded in the Google form.



**ORIENTAL**  
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INDORE



**Scan the QR Code to pay Fee**

\*Convenience Fee is Applicable on Transaction

Once you scan the QR code, a link will open prompting you to provide details such as your course and enrollment number. You may also enter your name, followed by the initial of your surname and any unique digit for distinction, then proceed with the payment.

2. After successful registration and payment, the team will receive a confirmation mail. All further communication between the organizers and the team shall be done via email.



# RULES OF THE COMPETITION



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## E. REGISTRATION FEES

1. The amount specified below is applicable to one team comprising 2 or 3 members.

### Registration for Competition

(To be paid by each participating team)

**3000/-**

### Accommodation Fees

(To be paid by the Qualifying Teams only)

**4500/-**

### Extra Charges

Faculty Escort accompanying the team (if any)

**2000/-**

2. Participants shall adhere to the timeline with respect to **registration** and payments.
3. The **Registration** Fee is non-refundable



## F. STRUCTURE OF THE COMPETITION

The Moot Court Competition shall consist of the following FOUR Oral Pleading Rounds and Researcher's Test.



### PRELIMINARY ROUND

To be conducted online via the Cisco WebEx platform on 15 November 2024.<sup>th</sup>



### QUARTER-FINAL ROUND

To be conducted offline at the Campus of Oriental University, Indore (M.P.) on 29<sup>th</sup> November 2024.



### SEMI-FINAL ROUND

To be conducted offline at the Campus of Oriental University, Indore (M.P.) on 29<sup>th</sup> November 2024.



### FINAL ROUND

To be conducted offline at the Campus of Oriental University, Indore (M.P.) on 30<sup>th</sup> November 2024.

The Researcher's Test will be conducted online on 13<sup>th</sup> November 2024.

# RULES OF THE COMPETITION



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## G. ANONYMITY OF TEAMS

1. All teams that have duly registered will be allotted a team code after the expiry of the last date for the registration.
2. No team shall reveal their identity except by means of their team code during the course of the competition.
3. The memorials or any other materials (compendium, etc.) to be submitted shall not contain any sign, logo, name, etc. revealing the identity of the College/ Institution/University/Team Members.
4. Any violation with regard to anonymity shall be penalized in accordance with **Rule R.**
5. The decision of the Organizers shall be final and binding.

## H. CLARIFICATION OF THE MOOT PROPOSITION

1. Participating Teams may request clarifications to the official moot problem by sending an email to [mootcourt@orientaluniversity.in](mailto:mootcourt@orientaluniversity.in) on or before 08 November 2024 (23:59 IST).
2. Requests for clarifications sent after the provided deadline shall not be entertained.
3. The clarifications, if any, will be reverted back to the participant via email only.

## I. ACCOMMODATION, FOOD, AND TRANSPORTATION

1. Qualifying teams, on successful payment of the remaining fees, will be provided with accommodation at Campus Hostel from 12 pm on 28<sup>th</sup> November 2024 to 11 am on 01<sup>st</sup> December 2024.

2. The participants shall be provided with:-

**28th November 2024**

Lunch, Evening Snack & Dinner

**29th November 2024**

Breakfast, Lunch,  
Evening Snack & Dinner

**30th November 2024**

Breakfast, Lunch,  
Evening Snack & Dinner

**01st December 2024**

Breakfast

3. The scheduled timeline of 2 days (29th November and 30th November) and coupons for breakfast, lunch, snacks, and dinner shall be given to the participants at the time of desk registration at the campus.
4. Please note that no transportation facilities will be provided to the participants from the railway station/ bus stand/ airport to the campus. The participants shall reach the campus on their own.
5. Changes, if any, to the above scheme shall be intimated to the participants.

# RULES OF THE COMPETITION



- The participants not opting for accommodation shall make sure that they strictly adhere to their reporting time paying special heed to the traffic conditions and campus location outside the city.

## J. OFFICIAL LANGUAGE

The official language of the Competition shall be English. All Rounds including the memorials shall be in English.

## K. WRITTEN SUBMISSION

- Each team is required to prepare Memorials (memorials) for both sides, i.e., the Prosecution/Applicant and the Respondent.
- The soft copy of the memorials shall be submitted in PDF format as well as in Word format via email at [mootcourt@orientaluniversity.in](mailto:mootcourt@orientaluniversity.in) on or before 13th November 2024 [23:59 IST]. Any submission made after the official date will be subjected to a penalty as per **Rule R**.
- For the purpose of softcopy submission of memorials in PDF and Word format, the teams shall name the file in the following manner-
  - The file of the memorial on behalf of the Respondent as R accompanied by the team code and the file of the memorial on behalf of the prosecution as P accompanied by the team code. For example, for a team assigned a code of 05, the PDF and Word files for the respondent should be named "R05" and the PDF and Word files for the prosecution should be named "P05".
- Memorials for both sides (PDF and Word copies) must be submitted in the same email. The subject line should indicate team code only. For example, the subject line for Team 05 will read as follows: 'Team 05 Memorials'. No other information revealing the identity should be included in the email.
- The cover page of the memorials, for both the soft and hard copies, shall clearly mention the word "P" for memorials on behalf of the Prosecution, and the word "R" for memorials on behalf of the Respondent, followed by the team code for both the instances. It shall be clearly inscribed on the top right-hand corner of the cover page of the memorials. For example, if a team had been assigned a code of 05, the memorials submitted by such a team shall have "Team P05" and "Team R05" (Format of the Team Code) clearly marked on the top right-hand corner of the cover page of the respective memorials. Use of any other format (for example "Team 05P" or "Team 05R" or "T05P" or "T05R") will be penalized.
- The teams shall not disclose the identity of their University/Institution anywhere on the memorial. Violation of this rule will result in immediate disqualification.



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5. The memorials shall contain the following:-
  - Cover page
  - Table of Contents
  - List of Abbreviations
  - Index of Authorities
  - Statement of Jurisdiction
  - Statement of Facts (not exceeding two pages)
  - Statement of Issues
  - Summary of Arguments (not exceeding two pages)
  - Arguments Advanced (not exceeding twenty pages)
  - Relief/Prayer (not exceeding one page)
6. No memorial shall exceed the maximum limit of 40 pages including the Arguments Advanced which shall not exceed 20 pages.
7. The formatting requirements for the memorial shall be as follows:
  - Typed on Standard A4 Size Paper
  - Font Type (including footnotes); Times New Roman Font Size: 12
  - Spacing: 1.5
  - Font Size for Footnotes: 10 Spacing for Footnotes: 1.0
  - Margin: 1-Inch margin on each side of the A4 Size page
8. The citations shall comply with the **Bluebook method of citation (20th Edition)**.
9. The footnotes shall include only relevant citations and any other explanatory or illustrative footnotes supporting the arguments shall not be included.
10. The numbering shall be on the bottom center of each page.
11. Each Memorial shall have only the following on its Cover Page:
  - The team code on the top right-hand corner of the cover page.
  - The name and place of the forum
  - The relevant legal provision under which it is filed.
  - Name of parties and their status on whose behalf the Memorial is filed
12. It is the responsibility of each Team to ensure that the soft copies of the memorials:
  - Shall be opened and read with Adobe Acrobat Reader and Microsoft Word (through the use of compatibility mode) and do not contain any viruses;
  - Shall be submitted as four (4) separate file attachments: two (2) as the memorials for the Petitioner(s) (one each in PDF and Microsoft Word (.docx/.doc) format) and two (2) as memorials for the Respondent(s) (one each in PDF and Microsoft Word (.docx/.doc) format);



# RULES OF THE COMPETITION



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## 13. Hard Copy presentation of the Written Submission

- The hard copy of the memorials shall be spiral bound only.
- The print shall be taken only on one side of the A4 sheet.
- The cover page of the soft copies and hard copies of the memorials shall comply with the following color scheme:

Applicant(s)/Prosecution(s) - **Blue**

Respondent(s)/Defendant(s) - **Red**

- Each Qualified team shall submit 4 hard copies (for each side i.e., a Total of 8 copies) of such memorials on or before 21st November 2024 addressed to:

**The Registrar,  
Faculty of Law, Oriental University,  
Opposite Revti Range, Gate No. 1, Sanwer  
Road, Jakhya, Indore (M.P.) Pin- 453555**

- Delays caused by courier services shall not be considered by the Moot Court Society. Teams are required to send the soft copies and hard copies of the memorials well in time, taking all contingencies into account.
- The hard copies of the memorials must be identical to the soft copies of the memorials submitted by the Team. Any violation of this rule shall attract a penalty as determined by the Moot Court Society.
- Teams shall carry their own hard copies of their memorials for their personal use. No hard copies of memorials submitted by the Team to the Moot Court Society shall be provided to such Team for their personal use.

## L. Oral Rounds

### PRELIMINARY ROUND

The preliminary round will be conducted online. The meeting link, timings, and other protocols with respect to the online preliminary round will be shared with the participants via email.

Each Team shall appear from either the Applicant's side or the Respondent's side but the memorials shall be prepared for both the sides. The arguing side of the participant's team will be informed to them prior to the preliminary competition via email.

### Rules of the Oral Submissions

1. Each team will get a total of 20 minutes to present their case. This time will include rebuttal and sur-rebuttal time. Exceeding the stipulated time will result in the deduction of marks.
2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 5 minutes per speaker and an upper limit of 10 minutes per speaker.
3. The top eight teams decided on the basis of the cumulative score of oral rounds, and memorials shall qualify for the Quarter Final Round. In case two or more teams have the same cumulative score, their researchers' test scores shall be taken into consideration.

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## QUARTER FINAL/ SEMI-FINAL ROUND

- The Quarter Final Round shall be a knock-out round.
- Draw of lots shall determine which two teams would face each other, as well as the side that shall be represented by each team.
- In case of a tie, the team with the higher memorial score will stand qualified for the semi-final round.
- The Semi-Final Round shall be a knock-out round. The draw of lots shall determine which two teams would face each other, as well as the side that shall be represented by each team.
- In case of a tie, the team with the higher memorial score will stand qualified for the final round.

### Rules of the Oral Submissions

1. Each team shall get a total of 25 minutes in the Quarter Final Round and 40 minutes in the Semi-Final Round to present their case. This time will include rebuttal and sur-rebuttal time. Exceeding the stipulated time will result in the deduction of marks.
2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 10 minutes per speaker and an upper limit of 15 minutes per speaker in the Quarter Final Round.
3. The division of time per speaker is left to the discretion of the team subject to a lower limit of 15 minutes per speaker and an upper limit of 25 minutes per speaker in the Semi-Final Round.

## FINAL ROUND

The two teams qualifying from the Semi-Final Round shall compete in the final round.

### Rules of the Oral Submissions

1. Each team will get a total of 60 minutes to present their case. This time will include rebuttal and sur-rebuttal time. Exceeding the stipulated time will result in the deduction of marks.
2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 25 minutes per speaker and an upper limit of 35 minutes per speaker.

## M. Memorial Evaluation

CRITERIA	MARKS
Application and appreciation of facts	20
Structuring and presentation of arguments	20
Application of legal principles, authorities and precedents	20
Ingenuity and logical reasoning	20
Lucidity and writing skills	10
Footnoting and formatting	10
<b>TOTAL</b>	<b>100</b>

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## N. EXCHANGE OF MEMORIALS

1. There shall be an exchange of memorials between the respective opposing teams, in accordance with the fixtures as determined by draw of lots, prior to all the rounds of the Competition.
2. For the purpose of the Preliminary Round, the memorial of the opposing team will be sent to all the teams via email before 15 November 2024.
3. The participants are prohibited from making any marks on the exchanged Memorials.
4. The participants are prohibited from making any copies of the exchanged Memorials.
5. At the conclusion of their respective rounds, the participants are required to return the exchanged Memorials to the Organizers.

**“A law student’s journey begins with curiosity and dedication, leading to the mastery of justice.”**



## O. EVALUATION OF THE ORAL ROUNDS

1. The oral rounds shall be judged on the following criteria.

The evaluation of the total marks for each speaker shall be the average marks awarded by each judge

CRITERIA	MARKS
Knowledge of Law- Application of Legal Principles, Use of Authorities & Precedents	30
Application of Law to Facts	25
Ingenuity and Ability to Answer Questions	25
Style, Poise, Courtesy & Demeanour	10
Time Management & Organization	10
<b>TOTAL</b>	<b>100</b>

## P. COMPENDIUM

1. No Compendium is allowed in the Preliminary Round.
2. For the purpose of all the other rounds, the Compendium (if any) shall not reveal the name of the participating University/ Institution. These compendiums shall be provided to the judges before each hearing only if the judges allow.

# RULES OF THE COMPETITION



2<sup>nd</sup> DR. K.L. THAKRAL MEMORIAL  
MOOT COURT COMPETITION

## Q. SCOUTING

- Scouting shall be deemed to have happened if the speakers, researcher, or any other person affiliated with a team is found:
- Witnessing, hearing, observing, etc. the oral submissions in a Round, except where the Round is one in which the team which he/she is affiliated is participating in; or
- Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials before a Round of the team to which he/she is affiliated.
- The participants shall not be allowed to observe the oral rounds of another team. Scouting is strictly prohibited.
- Scouting by any participant shall entail instant disqualification.

## R. PENALTIES AND VIOLATIONS

- 1. Penalties for Violation of Personal Identity Disclosure**
  - Any team member revealing their personal identity or the identity of their college/ university during the competition may face penalties.
  - Penalties may include the deduction of marks, disqualification of the team from the current round, or even disqualification from the entire competition.
- 2. Penalties for Solicitation of Other Teams**
  - Any attempt by a team to solicit or influence other teams, either directly or indirectly, may result in a negative marking.
  - Penalties may include deduction of marks, disqualification from the current round, or even disqualification from the entire competition.
- 3. Penalties for Using Unfair Means or Violating Competition Rules**
  - Any team found using unfair means or violating any rule of the competition may face penalties.
  - Penalties may include deduction of marks, disqualification from the current round, or disqualification from the entire competition, depending on the severity of the violation.
- 4. Penalties for Procedural, Oral Rounds, and Memorial Submission Violations**
  - Failure to adhere to the prescribed time limits for oral arguments may result in negative markings for the team.
  - Unauthorized interruptions, such as speaking out of turn, may lead to negative marking.
  - Breach of the prescribed courtroom decorum, including disrespectful behavior towards the judges, opponents, or co-counsel, may result in penalties in the form of negative marking for the whole team or may also lead to disqualification.
  - Failure to follow the prescribed formatting or submission guidelines for written memorials may lead to mark deductions.



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## 5. Penalties for inadequate Legal knowledge

- Presenting misleading or false information, misquoting legal authorities, or misrepresenting facts may lead to negative marking.
- Failure to respond to questions from the judges or inadequate knowledge of the case law or legal principles may lead to marks deduction.
- Lack of clarity, disorganized arguments, or failure to present a coherent legal analysis may result in marks deductions.
- Violation of any ethical or professional conduct rules, such as using offensive language or disrespectful remarks, may lead to marks deduction or disqualification.

## 6. Overall Performance Evaluation

- Judges may consider the overall quality of arguments, including legal research, presentation skills, persuasiveness, and professionalism.
- Penalties or negative markings may vary depending on the severity and frequency of the violations.
- The organizing committee reserves the right to disqualify a team in case of serious or repeated violations of the rules.

## 7. Discretion of the Organizers and Judges

- The competition organizers and judges have the authority to impose negative marking, or disqualifications in case of any violation by a team.
- Their decisions regarding negative marking or disqualification are final and binding

## 8. Negative Marking Scheme For Written Submission

VIOLATIONS	PENALTIES
Disclosure of team identity by any means	5 Marks
Exceeding the page limit	1 mark per page
Violation of formatting rules	0.25 Mark for each violation
Delay in submission of memorial	2 marks for the first hour of delay, followed by 1 mark for every next hour. No memorial shall be accepted after 24 Hours of the deadline for memorial submission

**“What do lawyers learn in Law school? They learn to win. What we have got to start thinking about is how do we solve problems.”**



# RULES OF THE COMPETITION



## 9. Negative Marking Scheme For Oral Submission

VIOLATIONS	PENALTIES
Use of any internet sources/ inadequate legal citation during the Oral Rounds	5 Marks
Using unfair means/ breach in courtroom decorum/ disruptive behavior during Oral Rounds	Disqualification
Scouting/ Soliciting	Disqualification
Violation of Time Limits	2 marks for the first minute followed by 1 mark for each following minute.
Using any language other than English for arguments during Oral Rounds	1 Mark

## S. MISCELLANEOUS

- The time split between the speakers must be communicated to the Timekeeper before the commencement of each Round. Once so informed, these timings shall not be changed.
- The participants shall not disclose, in any manner whatsoever, for the entire duration of the Rounds, either their own individual identities or the identity of the institution that they represent, even if asked by the judges.
- The participants can pass on the compendium of the sources they cite in their Memorials if permitted by the judges. The participants are required to inform the court clerks about the same in advance.
- Delay in appearance for a round exceeding five minutes will render disqualification of the team for that round. In such a case, their opponent shall make their oral submissions ex parte.
- If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- The dress code to be adhered to for the duration of the Competition is- Ladies: Black Western or Indian formals; Gentlemen: Black Western formals.
- The Proposition neither intends nor attempts to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purpose of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- The Organizers reserve the right to alter the rules and regulations during the course of the competition which shall be promptly communicated to the participating teams.

# RULES OF THE COMPETITION



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9. The Organizers shall have the copyright in the memorials. The Organizers shall not be responsible for any loss caused to any person or institution by virtue of any content in the memorials.
10. The right of audio and videotaping including any other form of such reproduction, or any part thereof, of the oral submissions in all rounds of the competition shall vest with the Organizers.
11. Any complaints with regard to any participating team or conduct of the competition shall be made to the Organizers in written form.
12. The Organizers reserve the right to interpret the Rules and Regulations of the competition and such interpretation shall be final and binding.
13. The Organizers shall have the discretion to decide with regard to any subject that has not been covered under the Rules and any such decision shall be final and binding.
14. The certificates for the participating teams shall be posted via Indian Postal Service within one month of the completion of the competition at their university's address. The Certificates of the other qualifying teams who will be visiting the campus for quarter, semi and final rounds shall be presented to them at the valedictory ceremony.

## PRIZE MONEY

### WINNERS

Rs. 31,000 + Lawctopus Law School Coupon+ Internship opportunity with Code F Solutions

### RUNNER UPS

Rs. 21,000 + Lawctopus Law School Coupon+ Internship opportunity with Code F Solutions

### BEST SPEAKER

Rs. 5,000 + Lawctopus Law School Coupon+ Internship opportunity with Code F Solutions

### BEST RESEARCHER

Rs. 5,000 + Lawctopus Law School Coupon+ Internship opportunity with Code F Solutions

### BEST MEMORIAL

Rs. 5,000 + Lawctopus Law School Coupon+ Internship opportunity with Code F Solutions

### 2<sup>nd</sup> BEST SPEAKER

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# Moot Problem



2nd DR. K.L. THAKRAL MEMORIAL  
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- In the tapestry of Indiana society, family stands as the cornerstone of cultural and social life, woven together by threads of tradition, duty, and mutual support. The structure of the Indiana family has long been characterized by a patriarchal system that places the mantle of responsibility squarely on the shoulders of the son. The son is expected not only to carry forward the family name but also to be the provider, protector, and decision-maker for the entire household. Such a system, deeply rooted in centuries of cultural practice, often elevates the status of men within the family unit while simultaneously burdening them with weighty expectations. The sanctity of the family is held in such high regard that the very notion of crime within its confines is viewed not merely as a legal transgression but as a moral failing of the gravest nature - a sin that tears at the very fabric of societal norms. It is against this backdrop of ingrained values and expectations that the following case unfolds, challenging the boundaries between familial duty, personal desires, and the pursuit of justice.
- In the picturesque region of Pammu & Mashmir, Mr. Anil resided with his family of five: his mother Lata, wife Shivani, son Raj, and daughter Roshni. Despite the challenging circumstances in Pammu during his formative years, Anil excelled in his studies, demonstrating remarkable academic progress. Upon completing his education, Anil's ambitions led him to Bahraina, where he secured employment with XYZ Ltd., a multinational company. Starting as a service engineer, Anil's dedication and skill propelled him through the ranks. After 15 years of service, he ascended to the position of Vice President, overseeing Indiana operations. His primary responsibilities centered around managing the company's logistical operations, which formed the core of XYZ Ltd.'s business activities.
- Throughout his career abroad, Anil maintained strong ties to his homeland, choosing not to relocate his family to Bahraina. Instead, he made biannual visits to his family and native place, cherishing these moments of reconnection. On June 15, 2024, Anil made one such journey home, this time as a surprise to celebrate his son's birthday. The occasion called for a lavish party, and Anil spared no expense in its preparation. He extended invitations to his old school friends, while his wife Shivani invited her own social circle to join in the festivities.
- Among Shivani's guests was Mr. Sohail, whose presence at the party caught Anil's attention. Sohail's demeanor and the familiarity with which he interacted with Anil's family, particularly Shivani, aroused suspicion in Anil's mind. Driven by growing unease, Anil began to investigate the nature of Sohail's relationship with his family. His inquiries led him to a shocking discovery, evidence suggesting an illicit relationship between Shivani and Sohail.
- Devastated by this revelation, Anil confronted Shivani. What began as a tense discussion quickly escalated into a fierce verbal altercation. In the heat of the moment, their exchange turned physical, with both parties engaging in acts of aggression. The confrontation left both Anil and Shivani shaken and bruised, both physically and emotionally. A few days after this tumultuous incident, i.e. on June 30, 2024, Anil, still healing from the emotional upheaval,

# Moot Problem



made the decision to return to Bahraina. However, the night before his scheduled departure, i.e. July 1, 2024, events took a tragic and irreversible turn. In the early hours of the evening, the household was awakened by the sound of a gunshot. Lata, roused from her sleep, rushed to investigate the source of the disturbance. To her horror, she discovered Shivani's lifeless body in the master bedroom, a single gunshot wound to her chest.

- The local police were alerted during the night by neighbors via telephonic information, wherein no details about the informant were revealed. Upon their arrival, they secured the crime scene. Initial investigations revealed that the murder weapon, a licensed firearm registered to Anil, was found on the bedroom floor near Shivani's body. Forensic teams collected evidence, including gunshot residue samples from the hands of all family members present in the house at the time of the incident, which all happened in the early hours of the day when Anil was scheduled to take a flight to Bahraina.
- During questioning, Anil vehemently denied any involvement in Shivani's death. He claimed to have been asleep in the guest room at the time of the shooting, having moved there following their earlier altercation. Raj and Roshni corroborated their father's account, stating that they had not heard him leave his room during the night. However, the police noted signs of a struggle in the master bedroom and the presence of Anil's fingerprints on the murder weapon.
- As the investigation progressed, authorities uncovered text messages on Shivani's phone, revealing her plans to leave Anil and start a new life with Sohail. Additionally, financial records indicated that Anil had recently made significant changes to his life insurance policy, naming his children as the sole beneficiaries and removing Shivani. While Mr. Anil continued denying his involvement, the police arrested Mr. Anil and framed charges against him. In the chargesheet, the occurrence of the death was mentioned in the police report to be on the 30th of June by 11:45 PM, which was confirmed by the forensic report and adduced by the Investigating Officer (IO) on July 10, 2024.
- As the case moves towards trial, the court finds itself navigating a labyrinth of legal and ethical quandaries. The crux of the matter lies in two critical questions that will shape the course of justice in this tragic affair. Firstly, the nature of the evidence and trial that the court shall be witnessing in this matter. This raises profound questions about the nature of proof in criminal cases and the threshold at which suspicion crystallizes into legal culpability. Secondly, the court must grapple with how to approach the earlier instances and incidents. This dilemma touches upon the delicate balance between protecting the sanctity of the home and ensuring justice for victims of domestic abuse. Furthermore, the case raises broader questions about gender dynamics in Indian society, the pressures of familial expectations, and the tragic consequences when these societal forces collide with personal desires and suspicions.
- As the court seeks to unravel these complex threads, it must also consider the implications of

# Moot Problem



its decision not just for Anil and his family, but for the larger community and the precedent it may set for future cases involving domestic disputes and circumstantial evidence. The resolution of these issues will not only determine the fate of the accused but also reflect society's values and its commitment to justice in the face of ambiguity and tragedy.

## Please Note:

1. All facts mentioned and the references made are fictional.
2. All the laws of Indiana are pari-materia to those of India.

## Issues Involved

1. Whether circumstantial evidence could be considered the best evidence for taking away the right to privacy of a citizen?
2. Whether cognizance by the police report is sufficient under procedural laws for establishing the culpability of the accused?
3. Any other issues that the teams wish to frame in the interest of justice, but within the scope of the matter.

This moot court problem has been drafted by

### **Dr. Biswa Kalyan Dash**

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and peer-reviewed by

### **Advocate P.S. Bisht**

(Advocate, Supreme Court, Retired IPS Officer, and Human Rights Moderator).

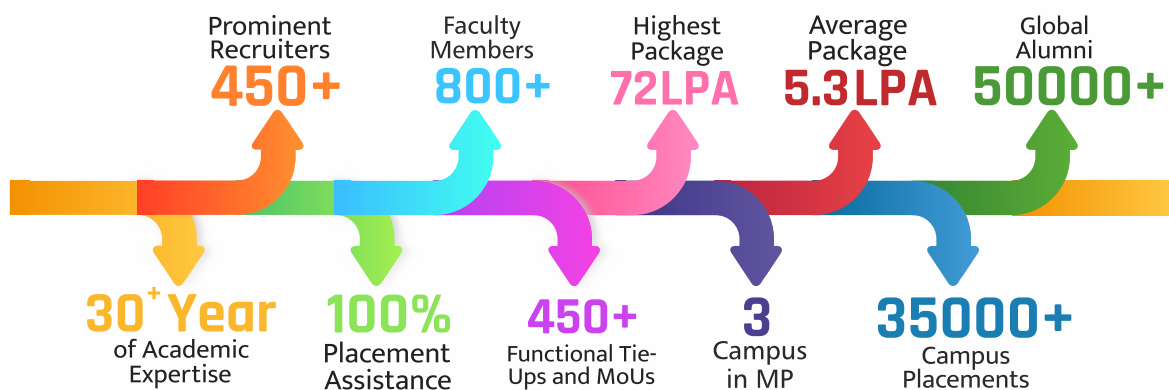
Under no circumstances are teams permitted to contact the drafter or reviewer.

# Approvals & Recognitions

Approved under section 2f of UGC, 1956 Act , Established in May 2011



## Legacy of Oriental group (OGI)



# Awards and Accolades



## Oriental Group of Institutions (OGI)

OIST



ORIENTAL INSTITUTE OF  
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